

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 861 of 2021**

Taiyab Ansari

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Mr. Rakesh Ranjan, A.P.P.

04/13.04.2021 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Rakesh Ranjan, learned A.P.P. for the State.

The petitioner is an accused in connection with S.T. No. 112 of 2020, arising out of Murhu P.S. Case No. 89 of 2019, corresponding to G.R. No. 58 of 2020.

It has been alleged that while the informant was going with his Truck the same was looted by miscreants and Rs. 25,000/- cash and a mobile phone were also looted.

The petitioner had been identified in the Test Identification Parade but in similar circumstances some of the co-accused have been granted bail by this Court in B.A. No. 8669 of 2020 and B.A. No. 10347 of 2020. The petitioner is in custody since 19.11.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-II, Khunti in connection with S.T. No. 112 of 2020, arising out of Murhu P.S. Case No. 89 of 2019, corresponding to G.R. No. 58 of 2020.

(R. Mukhopadhyay, J.)